

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 122
IA/947(AHM)2020
in
CP(IB)/264(AHM)2018

Order under Section 7 IBC

IN THE MATTER OF:

Bank of India
V/s
Techno Forge Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, learned counsel
For the Respondent : Mr. Himanshu Desai, learned counsel

ORDER

Learned counsel for the Respondent seeks time to file reply. It is to be filed within two weeks by serving advance copy to the other side. Other side may file rejoinder, if any.

The matter stands adjourned to 06.09.2021.

Meanwhile, the parties are directed to upload all their respective documents on e-portal within one week, if not already uploaded.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)